

**BEFORE THE NATIONAL GREEN TRIBUNAL,  
PRINCIPAL BENCH, NEW DELHI**

Ex. Appl. No. 24/2022  
Org. Appl. No. 60/2022

DOH-

In the matter of:-

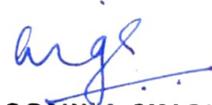
**ALKA JAIN  
Vs  
NORTH DELHI MUNICIPAL CORPORATION & Ors.**

**STATUS REPORT**

**Most respectfully showeth:-**

- That, as before the Hon'ble NGT, the applicant Ms. Alka Jain has filed a complaint against one Sh. Mohan Singh residing at H. No. 420/06, Teacher Lane, Upper Anand Parbat, Delhi alleging that he was carrying out an unauthorized construction and has kept building material outside his house without taking necessary precautionary measures and the same was causing air pollution.
- That, as per Hon'ble Tribunal order dated 16.02.2022, while hearing Original Application the concerned District Magistrate and DCP (Central Zone) were to look into the matter and take remedial action within six weeks in accordance with law.
- In this context, the applicant filed an execution application No. 24/2022 claiming that no action has been taken by the above said Authorities in compliance of said order.
- That, in response of Hon'ble National Green Tribunal vide its order dated 12.10.2022 sought that presence of DM, DCP Central Zone and concerned officers of MCD on 16.12.2022. On the schedule date, Ms. Jyoti Mendiratta, Standing Counsel, GNCTD appeared before the Hon'ble Tribunal on behalf of Respondent NO. 3 alongwith DM (Central) through VC and sought time to file reply on their behalf. Hon'ble Tribunal granted 03 weeks time for the same.

- That, DM (Central) forwarded this matter to SDM, Karol Bagh (District Central) for necessary action who further forwarded the same to SDM, Patel Nagar (District West) on 23.12.2022 as **the area/location bearing H. No. 420/06, Teacher Lane, Upper Anand Parbat, Delhi does not fall within the jurisdiction of Sub-Division, Karol Bagh.** SDM, Patel Nagar (District West) vide his letter No. PA/SDM(PN)/Misc./2022-23/1091-93 dated 31.12.2022 informed that a joint inspection of the above said property was conducted through the revenue field officials of West District and Central District on 29.12.2022 and it was reported that no construction material was found/lying outside the said property on the date of inspection. Copy of joint inspection report alongwith photographs is placed opposite in file.
- That, it is submitted that as per Action Taken Report dated 02.01.2023 of Tehsildar, Patel Nagar (District West), the above said property falls under police station Anand Parbat and police related matters pertains to SDM (Patel Nagar), District West. Copy of ATR is enclosed herewith.
- That, as the above said property falls under the Police Station Anand Parbat which fall under the jurisdiction of SDM (Patel Nagar), District West, the Hon'ble Tribunal is requested that cost levied on DM (Central) may be waved off as warranted action did not lie within the jurisdiction of DM (Central).
- Submitted before the Hon'ble Court.



**SONIKA SINGH**  
**DM (District Central)**

**SONIKA SINGH**  
District Magistrate (Central)  
Govt. of NCT of Delhi  
14, Darya Ganj, New Delhi-110002